

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins) No. 736 of 2020

IN THE MATTER OF:

Indian Overseas

...Appellant

Versus

RCM Infrastructure Ltd. & Anr.

...Respondents

Present: -

For Appellant: Ms. Mayuri Raghuvanshi and Ms. Akshat Singh, Mr. Vyom Raghuvanshi, Advocates

For Respondent: Mr. J. Mani Vannan (RP), Advocate for R-1

Mr. Shrey Patnaik, Mr. Aditya Verma, Advocates for R-2

O R D E R
(Virtual Mode)

02.03.2021 Heard Learned Counsel for the Appellant on I.A. No. 316 of 2021 an Application for taking on record the minutes of second meeting of the COC held on 03rd May, 2019.

Opponent Counsel has no objection, thus, the I.A No. 316 of 2021 is allowed and the document is taken on record.

Heard Learned Counsel for the parties at length, they have already filed the Written Submissions, which are taken on record.

Judgment Reserved.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/Bm.